

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHANDIGARH BENCH**

...
ORIGINAL APPLICATION NO.060/01196/2019
Chandigarh, this the 21st day of November, 2019

...
CORAM: HON'BLE MR. SANJEEV KAUSHIK, MEMBER (J)

....

Gurjinder Kaur, aged about 47 years, wife of Prof. Chattar Pal Singh, resident of House No.101, DC Colony, Hisar, Haryana- 125001.

....**Applicant**

(Present: Ms. K.K. Dhaliwal, Advocate)

Versus

1. Union of India through Ministry of Railway, 256-A, Raisina Road, Rajpath Area, Central Secretariat, New Delhi – 110001.
2. Chief Material Railway Manager, General Store Depot, Perambur, Chennai – 600023.
3. Appellant Authority, CMM/E&G/HQ/PER/S. Rly, Perambur, Chennai – 600023.

Respondents

ORDER (Oral)

SANJEEV KAUSHIK, MEMBER (J)

1. Though the applicant, in this O.A., has challenged the punishment order dated 02.01.2019 (Annexure P-1), but the learned counsel, at the time of hearing very fairly submitted that against the punishment order the applicant has filed a statutory appeal dated 05.02.2019 (Annexure P-2) which has not been decided till date and the applicant would be satisfied if a direction is issued to the respondents to consider and decide the appeal expeditiously.
2. Considering the short prayer made by the learned counsel for the applicant, there is no need to issue notice to the respondents and call for their reply as the Appellate Authority is bound to take a decision on the appeal filed by an aggrieved employee. In the wake of

above, the O.A. is disposed of, in limine, with a direction to the Appellate Authority amongst the respondents to consider and decide the indicated appeal expeditiously but not later than six weeks, in any case. If it has already been decided, a copy thereof be communicated to the applicant.

3. Needless to mention that the disposal of the O.A. shall not be construed as an expression of any opinion on the merit of the case. No costs.

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